

Directorate General of Foreign Trade

Udyog Bhawan

DES-V Section

Minutes of NC-V meeting due for 10.07.2014 but actually held on 17.07.2014

The meeting No.14/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 10.07.2014 but actually held on 17.07.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O. TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.13/AM-15 for 03.07.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 03.07.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.14/AM-15 dated 10.07.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 14/84-ALC3/2014

MEETING DATE : 10.07.2014

Case No.: 3/10/84-ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date: 14/84-ALC3/2014 10.07.2014	Status: Approved
HQ File 01/84/050/00058/AM15/	RLA File 56/24/040/00002/AM12/	Lic.No/Date: 5610000061 16.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/39/2009-PC-II, dated 11.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers with PE liner, Net contents: (1) PP Granules-980.000 MT, (2) U.V. Stabilizer-20.000 MT, (3) PE Liner-800.00 MT, (4) PP Yarn (PP M.F. Yarn)-200.000 MT, (5) Packing material-PP Granules-20.000 MT	2000.000 MT	PP Granules U.V. Stabiliser PE Liner PP Yarn (PP M.F. Yarn) P.P. Granules for packing material	1078 MT 20.800 MT 880.000 MT 210.000 MT As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/2/84-ALC3/2014	Party Name: LUMENS INDIA	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00005/AM15/	RLA File :02/24/040/00188/AM14/	Lic.No/Date:0210200289 20.02.2014	Defer Date: 31.07.2014
2 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 31.07.2014.			

Case No.:4/3/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Approved
HQ File :01/84/050/00027/AM15/	RLA File :06/24/040/00036/AM14/	Lic.No/Date:0610036559 06.03.2014	
3 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.13/AM-15 held on 03.07.2014 and approved the same.			

Case No.:20/2/84-ALC3/2014	Party Name: VENLON METALLICA INDUSTRIES,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Rejected
HQ File :01/84/050/00020/AM15/	RLA File :07/24/040/00476/AM14/	Lic.No/Date:0710102836 12.03.2014	Reject
4 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 01.05.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:16/2/84-ALC3/2014	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00016/AM15/	RLA File :32/24/040/00027/AM14/	Lic.No/Date:3210073970 13.03.2014	Defer Date: 31.07.2014
5 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 31.07.2014. If comments of Deptt. of Chemicals & Petro-chemicals are not received within one week from the date of issue of the letter, they will be responsible for delay in fixation of norms in the matter.			

Case No.:16/6/84-ALC3/2014	Party Name: G.R. CORPORATION	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00047/AM15/	RLA File :06/24/040/00035/AM14/	Lic.No/Date:0610036660 13.03.2014	Defer Date: 07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

Case No.:9/2/84-ALC3/2014	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00009/AM15/	RLA File :02/24/040/00177/AM14/	Lic.No/Date:0210201329 19.03.2014	Defer Date: 31.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 31.07.2014.

Case No.:13/6/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Approved
HQ File :01/84/050/00044/AM15/	RLA File :06/24/040/00037/AM14/	Lic.No/Date:0610036857 27.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.13/AM-15 held on 03.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament yarn	26,250 Kgs.	PP Granules Virgin for extrusion	27,562 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:28/14/84-ALC3/2014	Party Name: SITARAM SPINNERS PVT LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00123/AM15/	RLA File :09/24/040/00550/AM14/	Lic.No/Date:0910059634 27.03.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

Case No.:12/6/84-ALC3/2014	Party Name: KIRAN ASSOCIATES	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
10 HQ File :01/84/050/00043/AM15/	RLA File :05/23/040/00544/AM14/	Lic.No/Date:0510383072 28.03.2014	Defer Date: 31.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 31.07.2014.			

Case No.:9/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
11 HQ File :01/84/050/00040/AM15/	RLA File :05/24/040/00486/AM14/	Lic.No/Date:0510383265 01.04.2014	Defer Date: 07.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.			

Case No.:5/10/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
12 HQ File :01/84/050/00060/AM15/	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer Date: 07.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.			

Case No.:11/6/84-ALC3/2014	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
13 HQ File :01/84/050/00042/AM15/	RLA File :07/24/040/00481/AM14/	Lic.No/Date:0710103348 02.04.2014	Defer Date: 31.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 31.07.2014.			

Case No.:7/6/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
14 HQ File :01/84/050/00038/AM15/	RLA File :06/24/040/00001/AM15/	Lic.No/Date:0610037024 09.04.2014	Defer Date: 07.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 07.08.2014.			

Case No.:19/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00074/AM15/	RLA File :05/24/040/00004/AM15/	Lic.No/Date:0510384141 16.04.2014	Defer Date: 24.07.2014
15 Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.			

Case No.:22/10/84-ALC3/2014	Party Name: G.R. CORPORATION	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00077/AM15/	RLA File :06/24/040/00002/AM15/	Lic.No/Date:0610037112 16.04.2014	Defer Date: 14.08.2014
16 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.			

Case No.:18/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00073/AM15/	RLA File :05/24/040/00015/AM15/	Lic.No/Date:0510384320 17.04.2014	Defer Date: 24.07.2014
17 Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.			

Case No.:19/14/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00114/AM15/	RLA File :07/24/040/00015/AM15/	Lic.No/Date:0710103652 21.04.2014	Defer Date: 14.08.2014
18 Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			




19	Case No.:21/10/84-ALC3/2014	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00076/AM15/	RLA File :06/24/040/00004/AM15/	Lic.No/Date:0610037163 22.04.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.				

20	Case No.:20/14/84-ALC3/2014	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00115/AM15/	RLA File :07/24/040/00007/AM15/	Lic.No/Date:0710103662 22.04.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

21	Case No.:20/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00075/AM15/	RLA File :05/24/040/00032/AM15/	Lic.No/Date:0510384880 24.04.2014	Defer Date: 24.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.				

22	Case No.:10/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00041/AM15/	RLA File :05/24/040/00023/AM15/	Lic.No/Date:0510385126 28.04.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.				

23	Case No.:24/10/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00079/AM15/	RLA File :06/24/040/00005/AM15/	Lic.No/Date:0610037244 29.04.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.				

Case No.:17/14/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
24 HQ File :01/84/050/00112/AM15/	RLA File :07/24/040/00023/AM15/	Lic.No/Date:0710103821 30.04.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
25 HQ File :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

Case No.:17/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
26 HQ File :01/84/050/00072/AM15/	RLA File :05/24/040/00047/AM15/	Lic.No/Date:0510385727 05.05.2014	Defer Date: 24.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

Case No.:25/10/84-ALC3/2014	Party Name: EVEREST TANNERY PVT. LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
27 HQ File :01/84/050/00080/AM15/	RLA File :06/24/040/00006/AM15/	Lic.No/Date:0610037301 05.05.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 14.08.2014.

Case No.:26/10/84-ALC3/2014	Party Name: AII NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
28 HQ File :01/84/050/00081/AM15/	RLA File :05/23/040/00046/AM15/	Lic.No/Date:0510385736 05.05.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.

Case No.:18/14/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
29 HQ File :01/84/050/00113/AM15/	RLA File :07/24/040/00037/AM15/	Lic.No/Date:0710103946 06.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:29/10/84-ALC3/2014	Party Name: ORION CONMERX PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
30 HQ File :01/84/050/00084/AM15/	RLA File :05/24/040/00017/AM15/	Lic.No/Date:0510385981 07.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 14.08.2014.			

Case No.:23/10/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
31 HQ File :01/84/050/00078/AM15/	RLA File :06/24/040/00008/AM15/	Lic.No/Date:0610037341 08.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.			

Case No.:2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
32 HQ File :01/84/050/00057/AM15/	RLA File :05/24/040/00363/AM14/	Lic.No/Date:0510386126 09.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 14.08.2014.			




Case No.:27/10/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
33 HQ File :01/84/050/00082/AM15/	RLA File :30/24/040/00008/AM15/	Lic.No/Date:3010102399 13.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:14/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
34 HQ File :01/84/050/00069/AM15/	RLA File :05/24/040/00078/AM15/	Lic.No/Date:0510386965 20.05.2014	Defer Date: 24.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.			

Case No.:15/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
35 HQ File :01/84/050/00070/AM15/	RLA File :05/24/040/00077/AM15/	Lic.No/Date:0510386964 20.05.2014	Defer Date: 24.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.			

Case No.:16/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
36 HQ File :01/84/050/00071/AM15/	RLA File :05/24/040/00076/AM15/	Lic.No/Date:0510386963 20.05.2014	Defer Date: 24.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.			




Case No.:1/10/84-ALC3/2014	Party Name: A.I. ENTERPRISES PVT. LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
37 HQ File :01/84/050/00056/AM15/	RLA File :04/24/040/00021/AM15/	Lic.No/Date:0410158099 22.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.			

Case No.:30/10/84-ALC3/2014	Party Name: ANKHUA EXPORTS (P)LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
38 HQ File :01/84/050/00085/AM15/	RLA File :05/23/040/00072/AM15/	Lic.No/Date:0510387213 23.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.			

Case No.:25/14/84-ALC3/2014	Party Name: MULBERRY SILKS LTD.,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Approved
HQ File :01/84/050/00120/AM15/	RLA File :07/24/040/00494/AM14/	Lic.No/Date:0710104426 23.05.2014	
39 Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk fabrics (Mulberry raw silk)	4380 Kgs.	Thrown Silk (Mulberry twisted silk yarn) any grade (gummed)	6000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/14/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
40 HQ File :01/84/050/00116/AM15/	RLA File :07/24/040/00064/AM15/	Lic.No/Date:0710104532 28.05.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that weight of export product in this case is 44,500 Kgs. whereas the weight of import product is 5,00,000 Kgs. It appears that there is something wrong in intimating the quantity of either in export or in import product. Therefore, the Committee after deliberations decided to ask the applicant firm to intimate the correct quantity of export and import product. The case stands for re-listing on 14.08.2014.			

Case No.:4/14/84-ALC3/2014		Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
41	HQ File :01/84/050/00099/AM15/	RLA File :05/24/040/00104/AM15/	Lic.No/Date:0510387783 30.05.2014	Defer Date: 24.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and deferred the case for re-listing on 24.07.2014.				

Case No.:5/14/84-ALC3/2014		Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
42	HQ File :01/84/050/00100/AM15/	RLA File :05/24/040/00103/AM15/	Lic.No/Date:0510387777 30.05.2014	Defer Date: 24.07.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and deferred the case for re-listing on 24.07.2014.				

Case No.:14/14/84-ALC3/2014		Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
43	HQ File :01/84/050/00109/AM15/	RLA File :05/24/040/00105/AM15/	Lic.No/Date:0510387963 02.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

Case No.:16/14/84-ALC3/2014		Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
44	HQ File :01/84/050/00111/AM15/	RLA File :05/23/040/00088/AM15/	Lic.No/Date:0510388128 03.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

Case No.:24/14/84-ALC3/2014		Party Name: ATLAS LEATHER CORP	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
45	HQ File :01/84/050/00119/AM15/	RLA File :06/24/040/00010/AM15/	Lic.No/Date:0610037715 03.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

46	Case No.:15/14/84-ALC3/2014	Party Name: JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00110/AM15/	RLA File :02/24/040/00032/AM15/	Lic.No/Date:0210203841 05.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME)/DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

47	Case No.:29/14/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00124/AM15/	RLA File :30/24/040/00011/AM15/	Lic.No/Date:3010102897 05.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

48	Case No.:8/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00103/AM15/	RLA File :05/24/040/00110/AM15/	Lic.No/Date:0510388397 09.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

49	Case No.:9/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00104/AM15/	RLA File :05/24/040/00106/AM15/	Lic.No/Date:0510388396 09.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

50	Case No.:10/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00105/AM15/	RLA File :05/24/040/00107/AM15/	Lic.No/Date:0510388410 09.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

Case No.:11/14/84-ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00106/AM15/	RLA File :05/24/040/00100/AM15/	Lic.No/Date:0510388533 10.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:13/14/84-ALC3/2014	Party Name: SUNDERKRAFT CLOTHING PVT. LTD	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00108/AM15/	RLA File :05/24/040/00128/AM15/	Lic.No/Date:0510388600 11.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:23/14/84-ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00118/AM15/	RLA File :07/24/040/00027/AM15/	Lic.No/Date:0710104978 11.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:22/14/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Approved
HQ File :01/84/050/00117/AM15/	RLA File :07/24/040/00495/AM14/	Lic.No/Date:0710105087 13.06.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.01/AM-15 held on 03.04.2014, as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers: Content: 1.PP woven fabric lamination/coated-1,90,477 Kgs., 2. PP	1,98,477 Kgs.	PP woven fabric laminated/coated PP Multifilament	2,00,000 Kgs. (including 5% wastage) 8400 Kgs.

	Multifilament Yarn-8000 Kgs.		Yarn	(including 5% wastage)
--	------------------------------	--	------	------------------------

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:30/14/84-ALC3/2014	Party Name: CHINAR FORGE LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
55 HQ File :01/84/050/00125/AM15/	RLA File :30/24/040/00014/AM15/	Lic.No/Date:3010102928 16.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:7/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
56 HQ File :01/84/050/00102/AM15/	RLA File :05/24/040/00122/AM15/	Lic.No/Date:0510388754 17.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:12/14/84-ALC3/2014

Party Name: ROY INTERNATIONAL

Meet No/Date:14/84-ALC3/2014
10.07.2014

Status: Approved

HQ File :01/84/050/00107/AM15/

RLA File :10/24/040/00018/AM15/

Lic.No/Date:1010058472
17.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester yarn dyed in varying colours	23,000 Kgs.	Polyester yarn-undyed in plastic dyed tubes	23,230 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

58	Case No.:27/14/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00122/AM15/	RLA File :04/24/040/00058/AM15/	Lic.No/Date:0410158704 17.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

59	Case No.:3/14/84-ALC3/2014	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00098/AM15/	RLA File :05/23/040/00118/AM15/	Lic.No/Date:0510388784 18.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

60	Case No.:26/14/84-ALC3/2014	Party Name: MASTER LINENS INC.,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Approved										
	HQ File :01/84/050/00121/AM15/	RLA File :32/24/040/00005/AM15/	Lic.No/Date:3210076906 18.06.2014											
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Finished flax blended fabric containing linen flax (52%), Cotton (48%), Cotton net weight-3692 Kgs. and Linen weight-4000 Kgs.</td><td>39,444 Sq. meter</td><td>100% Linen/Flax yarn of various count</td><td>4200 Kgs.</td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Finished flax blended fabric containing linen flax (52%), Cotton (48%), Cotton net weight-3692 Kgs. and Linen weight-4000 Kgs.	39,444 Sq. meter	100% Linen/Flax yarn of various count	4200 Kgs.
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Finished flax blended fabric containing linen flax (52%), Cotton (48%), Cotton net weight-3692 Kgs. and Linen weight-4000 Kgs.	39,444 Sq. meter	100% Linen/Flax yarn of various count	4200 Kgs.										
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions														

61	Case No.:6/14/84-ALC3/2014	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00101/AM15/	RLA File :05/24/040/00138/AM15/	Lic.No/Date:0510388800 19.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME)/DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.				

Case No.:1/14/84-ALC3/2014	Party Name: CHINAR FORGE LIMITED	Meet No/Date:14/84-ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00096/AM15/	RLA File :30/24/040/00015/AM15/	Lic.No/Date:3010102981 26.06.2014	Defer Date: 14.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.			

Case No.:2/14/84-ALC3/2014

Party Name: APSARA SILKS

Meet No/Date:14/84-ALC3/2014
10.07.2014

Status:
Approved

HQ File
:01/84/050/00097/AM15/

RLA File
:07/24/040/00086/AM15/

Lic.No/Date:0710105453
30.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.48/AM-14 held on 13.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% MRS dyed/printed fabrics, GSM-35+/-10%, width-114 cms.+/-10%	2850 Meter	100% MRS Plain fabric, GSM-35+/-10%, width-114 cms.+/-10%	2994 Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(64)

Case No.210	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/061/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510387308 dated 23.05.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies' Skirt made of 69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10% with	10,700 Nos.	69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-	980 Kgs.

	68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10% Style No. 347965-355119-355129-354185-335121		10%	
			68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10%	3470 Kgs.
2.	Ladies' Dress made of 69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10% alongwith 100% Polyester dyed woven fabric, GSM-56+/-10%, Style No. 348448-355115-355116	7550 Nos.	69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10%	2113 Kgs.
			100% Polyester dyed woven fabric, GSM-56+/-10%	13,590 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.211	M/s Madhu India Deco Ltd., Mumbai
NC 14/AM-15, dt. 10.07.2014	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite additional information/details are still awaited from O/o the Central Excise & Service Tax, Sitapur for consideration of the proposal of applicant firm. The Committee after deliberations decided to await the same from the O/o the Central Excise & Service Tax, Sitapur.

(66)

Case No.212	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/022/AM-12/DES-V
Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(67)

Case No.213	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(68)

Case No.214	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 14/AM-15, dt. 10.07.2014	File No.01/84/171/180/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510342188 dated 01.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

(69)

Case No.215	M/s Micaply, Bhopal
NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.1110027807 dated 16.12.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

